

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail application No.

FIR No. 326/19

PS : Hari Nagar

U/S: 307/34 IPC & 25/54/59 Arms Act.

State Vs. Harpreet @ Tinku

30.04.2020

An application filed u/s 439 CrPC on behalf of applicant / accused for grant of bail.

Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.

None for applicant / accused despite repeated calls since morning.

As observed, none appeared for the applicant/accused on the last date of hearing as well. In view of non appearance on behalf of applicant / accused, there appears to be no urgency in the matter/application filed by the applicant. The application therefore dismissed.

(G.N. PANDEY)
ASJ-09 (POCSO)
30.04.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail application No. 720

FIR No. Not Known

PS : Punjabi Bagh

U/S: Not Known

State Vs. Mohd. Danish

30.04.2020

The application filed u/s 438 CrPC on behalf of applicant / accused for grant of anticipatory bail.

Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.

None for applicant / accused despite repeated calls since morning.

As observed, none appeared for the applicant/accused on the last date of hearing as well. In view of non appearance on behalf of applicant / accused, there appears to be no urgency in the matter/application filed by the applicant. The application therefore dismissed.

(G.N. PANDEY)
ASJ-09 (POCSO)
30.04.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI

Bail application No. 786/787
FIR No. 36/2018
PS : Nangloi
U/S: 498A/406/34 IPC
State Vs. Arun Kumar Tagaya & Deepak

30.04.2020

Two applications filed u/s 438 CrPC on behalf of applicants / accused persons for grant of anticipatory bail.

Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.

None for applicants / accused persons despite repeated calls since morning.

As observed, none appeared for the applicants/accused persons on the last date of hearing as well. In view of non appearance on behalf of applicants / accused persons, there appears to be no urgency in the matter/application filed by the applicants. The application therefore dismissed.

(G.N. PANDEY)
ASJ-09 (POCSO)
30.04.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail application No. 91
FIR No. 357/19
PS : Punjabi Bagh
U/S: 406/498A/34 IPC
State Vs. Dinesh Kawaria

30.04.2020

An application filed u/s 438 CrPC on behalf of applicant / accused for grant of anticipatory bail.

Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.

None for applicant / accused despite repeated calls since morning.

As observed, none appeared for the applicant/accused on the last date of hearing as well. In view of non appearance on behalf of applicant / accused, there appears to be no urgency in the matter/application filed by the applicant. The application therefore dismissed.

(G.N. PANDEY)
ASJ-09 (POCSO)
30.04.2020

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**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI**

Bail application No. 806/807 & 808

FIR No. 84/20

PS : Paschim Vihar West

U/S: 354/451/379/323/506/34 IPC

State Vs. 1. Santosh Singhal, 2. Kamal Singhal & 3. Mohini Singhal.

30.04.2020

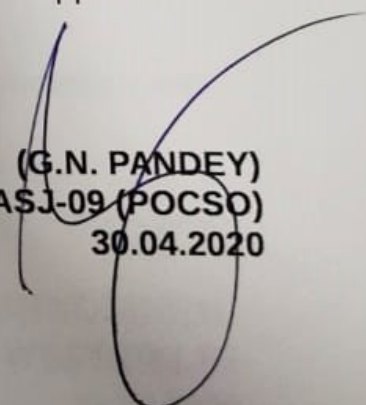
These three applications filed u/s 438 CrPC on behalf of applicants / accused persons for grant of anticipatory bail.

Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.

None for applicants / accused persons despite repeated calls since morning.

As observed, none appeared for the applicants/accused persons on the last date of hearing as well. In view of non appearance on behalf of applicants / accused persons, there appears to be no urgency in the matter/application filed by the applicant. The application therefore dismissed.

**(G.N. PANDEY)
ASJ-09 (POCSO)
30.04.2020**



IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail application No. 137

FIR No. Not Known

PS : EOW

U/S: Not Known

State Vs. Vinay Sahini

30.04.2020

The application filed u/s 438 CrPC on behalf of applicant / accused for grant of anticipatory bail.

Pr. : Sh. Atul Kumar Srivastava, Ld. Adl. PP for the State.

None for applicant / accused despite repeated calls since morning.

As observed, none appeared for the applicant/accused on the last date of hearing as well. In view of non appearance on behalf of applicant / accused, there appears to be no urgency in the matter/application filed by the applicant. The application therefore dismissed.

(G.N. PANDEY)
ASJ-09 (POCSO)
30.04.2020

2

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI

Bail application No. 4427/2019
FIR No. 82/2018
PS : Moti Nagar
U/S:417/419/420/468/471/380/354/354B/509/498A/406/120B/34 IPC
State Vs. Ritu Vashisht & Anr.

30.04.2020

An application filed u/s 439 CrPC on behalf of applicant /
accused for grant of bail.

Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.

None for applicant / accused despite repeated calls since
morning.

As observed, none appeared for the applicant/accused on the
last date of hearing as well. In view of non appearance on behalf of
applicant / accused, there appears to be no urgency in the
matter/application filed by the applicant. The application therefore
dismissed.

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(G.N. PANDEY)
ASJ-09 (POCSO)
30.04.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail application No.502/2020

FIR No. 104/2020

PS : Paschim Vihar West

U/S: 420 IPC

State Vs. Vinay Mishra

30.04.2020

An application filed u/s 438 CrPC on behalf of applicant / accused for grant of anticipatory bail.

Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.

None for applicant / accused despite repeated calls since morning.

As observed, none appeared for the applicant/accused on the last date of hearing as well. In view of non appearance on behalf of applicant / accused, there appears to be no urgency in the matter/application filed by the applicant. The application therefore dismissed.

(G.N. PANDEY)
ASJ-09 (POCSO)
30.04.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.328/2016
P.S Nihal Vihar
State Vs. Ajeet
U/s 392/397/411 IPC

30.04.2020

**This is an application for cancellation of proceeding under
Section 82 Cr.P.C. and restoration of previous bail bond of accused Ajeet.**

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
Sh. Pranay Abhishek, counsel for the applicant/accused.

Reply to the bail application filed by the IO ASI Heeralal
perused.

After advancing arguments for some time, the counsel for the
applicant seeks permission to withdraw the application. An endorsement to
that effect has been made by him on the application. In view of the same,
the application is dismissed as withdrawn.

At request, copy of the order be given dasti.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

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IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

Bail No.705
FIR No.394/19
P.S. Punjabi Bagh
State Vs. Jaspreet Singh
U/s 498A/406/34 IPC

30.04.2020

This is an application under Section 438 Cr.P.C. for grant of
anticipatory bail moved on behalf of the applicant/accused Jaspreet Singh.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
Sh. Gurvinder Singh, counsel for the applicant/accused.
IO absent.

IO is absent. Let the IO be summoned for the next date of
hearing.

Bail application be listed on 22.05.2020. Interim order to
continue.

Copy of the order be given dasti.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

22/5

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.307/2019
P.S. Tilak Nagar
State Vs. Gurdev Singh @ Suraj
U/s 354D/366/342/451/376/506 IPC

30.04.2020

This is an application under Section 438 Cr.P.C. for grant of
anticipatory bail moved on behalf of the applicant/accused Gurdev Singh
@ Suraj.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
Sh. Mukesh Kumar, counsel for the applicant/accused.

After advancing arguments for some time, the counsel for the
applicant seeks permission to withdraw the application. An endorsement to
that effect has been made by him on the application. In view of the same,
the application is dismissed as withdrawn.

At request, copy of the order be given dasti.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

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IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.425/2019
P.S. Paschim Vihar
State Vs. Anirudh Malik
U/s 302/307/120B/201/34 IPC and
25/27/54/59 Arms Act

30.04.2020

This is an application under Section 438 Cr.P.C. for grant of
anticipatory bail moved on behalf of the applicant/accused Anirudh Malik.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
Sh. Mukesh Kumar, counsel for the applicant/accused.

Reply to the bail application filed by the IO perused.

After advancing arguments for some time, the counsel for the
applicant seeks permission to withdraw the application. An endorsement to
that effect has been made by him on the application. In view of the same,
the application is dismissed as withdrawn.

At request, copy of the order be given dasti.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI

Bail application No. 2874/19, 2875/19, 2876/19, 2877/19 & 2878/19
FIR No. 540/2019
PS : Hari Nagar
U/S: 406/498A/34 IPC
State Vs. 1. Usha Nagi @ Usha Rani, 2. Sanjay Kumar, 3. Karan
Nagi, 4. Babita and Ranu Makol.

30.04.2020

These five applications filed u/s 438 CrPC on behalf of
applicants / accused persons for grant of anticipatory bail.

Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.

Sh. Vijay Mehta, Ld. Counsel for applicants / accused persons.

Complainant is absent.

IO/SI Jhabbu Ram present.

Complainant is not present to apprise the court regarding the
development of settlement, notice be issued to complainant
accordingly for next date of hearing. Interim order dated 20.04.2020
to continue till next date of hearing.

Put up on 12.05.2020. IO shall remain present on the date
fixed.

(G. N. PANDEY)
ASJ-09 (POCSO)
30.04.2020

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IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

Bail Application No.4738
FIR No.425/19
P.S. Khyala
State Vs. Ram Prashad
U/s 323/354B/354/509/506/34 IPC

30.04.2020

This is an application under Section 439 Cr.P.C. for grant of
regular bail moved on behalf of applicant/accused Ram Prasad.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
None for the applicant/accused.

Reply to the bail application has already been filed by the IO.

None has appeared on behalf of the applicant/accused despite
repeated calls. In the interest of justice, no adverse order is being passed
today.

Bail application be listed on 22.05.2020. Interim order to
continue.

Copy of the order be given dasti.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

22/5

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

Bail Application No.56/2020 to 58/2020

FIR No.803/2019

P.S. Nangloi

State Vs. (1) Chanda Begum, (2) Israil Ahmed & (3) Mohd. Rizwan

U/s 406/498A/34 IPC

30.04.2020

These are three bail applications under Section 438 Cr.P.C. for
grant of anticipatory bail moved on behalf of applicants/accused persons.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
None for the applicants/accused persons.

Reply to the bail applications have already been filed by the IO.
None has appeared on behalf of the applicants/accused
persons despite repeated calls. In the interest of justice, no adverse order
is being passed today.

Bail applications be listed on **22.05.2020**. Interim order to
continue.

Copy of the order be given dasti.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

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IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI

Bail application No. 4427/2019
FIR No. 82/2018
PS : Moti Nagar
U/S:417/419/420/468/471/380/354/354B/509/498A/406/120B/34 IPC
State Vs. Ritu Vashisht & Anr.

30.04.2020

An application filed u/s 439 CrPC on behalf of applicant /
accused for grant of bail.

Pr. : Sh. Atul Kumar Srivastava; Ld. Addl. PP for the State.

None for applicant / accused despite repeated calls since
morning.

As observed, none appeared for the applicant/accused on the
last date of hearing as well. In view of non appearance on behalf of
applicant / accused, there appears to be no urgency in the
matter/application filed by the applicant. The application therefore
dismissed.

(G.N. PANDEY)
ASJ-09 (POCSO)
30.04.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

Bail Application No.515
FIR No.445/2019
P.S. Nihal Vihar
State Vs. Jasbir Singh
U/s 420/467/468/471/120B IPC

30.04.2020

This is an application under Section 438 Cr.P.C. for grant of
anticipatory bail filed by the applicant/accused Jasbir Singh.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
IO SI Hemant with case file.
Counsel for the applicant/accused.

Heard. Reply to the bail application filed by the IO perused.

The counsel for the applicant/accused submits that the
applicant/accused is ready to join the investigation. I have also perused
the order dated 19.03.2020 and 17.04.2020. In view of the above, the
interim order dated 19.03.2020 is extended upto 19.05.2020. However,
the IO shall serve the notice upon the applicant/accused as and when he
is required for investigation and the applicant/accused shall appear before
the IO.

Copy of the order be given dasti.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

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A/S

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IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

Bail Application No.795, 796 & 797
FIR No.111/2020
P.S. Tilak Nagar
State Vs. (1) Naresh Kumar, (2) Hansraj & (3) Rahul
U/s 406/498A/506/34 IPC

30.04.2020

These are three bail applications under Section 438 Cr.P.C. for
grant of anticipatory bail moved on behalf of applicants/accused persons.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
None for the applicants/accused persons.

Reply to the bail applications have already been filed by the IO.
None has appeared on behalf of the applicants/accused
persons despite repeated calls. In the interest of justice, no adverse order
is being passed today.

Bail applications be listed on 19.05.2020. Interim order dated
12.03.2020 to continue.

Copy of the order be given dasti.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

19/5

19/5

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail application No.
FIR No. 191/19
PS : Ranhola
U/S: 342/376/452 IPC & 4 POCSO Act.
State Vs. Ravinder @ Bitu

30.04.2020

The application filed u/s 439 CrPC on behalf of applicant / accused for grant of bail.

Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.

Sh. Paramjeet Dabas, Ld. Counsel for the applicant / accused.

Ld. Counsel for applicant / accused submits that the matter is fixed for 13.05.2020 before the regular court.

At the request, put up on 13.05.2020.

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(G.N. PANDEY)
ASJ-09 (POCSO)
30.04.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.297/2017

P.S. Khyala

State Vs. Karandeep Singh Rayat

U/s 302/201/120B/341 IPC

30.04.2020

This is an application under Section 438 Cr.P.C. for grant of
interim bail moved on behalf of the applicant/accused Karandeep Singh
Rayat.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
Sh. Iqbal Khan, counsel for the applicant/accused.

At the request of counsel for the applicant/accused, bail
application be listed on 02.05.2020.

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(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.140/19
P.S. Punjabi Bagh
State Vs. Aashish Pandey
U/s 392/397/411/34 IPC

30.04.2020

This is an application under Section 439 Cr.P.C. for grant of
interim bail moved on behalf of the applicant/accused Aashish Pandey.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
Counsel for the applicant/accused.

Reply to the bail application filed by the IO SI Deepak Sharma

At the request of counsel for the applicant/accused, bail
application be listed on 15.05.2020.

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(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30/04/2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.189/2017

P.S. Khyala

State Vs. Ramandeep Singh @ Sebi

U/s 376/377/506 IPC & 6 POCSO Act

30.04.2020

This is an application under Section 439 Cr.P.C. for grant of
interim bail moved on behalf of the applicant/accused Ramandeep Singh
@ Sebi

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
Sh. Sanjay Kumar, counsel for the applicant/accused.

At the request of counsel for the applicant/accused, bail
application be listed on **10.05.2020**.

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(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI

FIR No. 762/14
PS : Khyala
U/S: 308/324/506/34 IPC
State Vs. Ramesh @ Mukesh Etc.

30.04.2020

An application for wave off the cost of Rs. 30,000/- filed on behalf of applicant / accused (Mahesh @ Shankar).

Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.

Sh. Pranay Abhishek, Ld. Counsel for applicant / accused.

At request of counsel for applicant / accused, put up on
05.05.2020.

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(G.N. PANDEY)
ASJ-09 (POCSO)
30.04.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.393/2019
P.S. Khyala
State Vs. Surjit Singh
U/s 367/377 IPC & 4 POCSO Act

30.04.2020

**This is an application under Section 439 Cr.P.C. for grant of
interim bail moved on behalf of the applicant/accused Surjit Singh.**

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
Sh. Sanjay Kumar, counsel for the applicant/accused.

Reply to the bail application already filed by the IO perused.

Charge sheet has already been filed in the matter. Matter is
stated to be listed before the concerned court on 26.05.2020 for PE.

At request, bail application be listed on **26.05.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

26/5

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.876/2017
P.S. Ranhola
State Vs. Sonu @ Dinesh
U/s 302/308/323/148/149/34 IPC

30.04.2020

This is an application under Section 439 Cr.P.C. for grant of interim bail for 45 days filed on behalf of the applicant/accused Sonu @ Dinesh.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
Sh. M. P. Sinha, counsel for the applicant/accused (through VC).

Reply to the bail application received through mail from Computer Branch. Same is taken on record. I have perused the reply. In the reply, the IO submitted that the medical documents could not be verified due to paucity of time.

The undersigned interacted with the counsel for the accused through Video Conferencing.

At the request of counsel for applicant/accused, bail application be listed on **01.05.2020** through VC. IO to verify the documents and file reply.

Copy of the order be sent to the counsel for the accused.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

9/5

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI**

**Bail application No. 308/2020
FIR No. 61/2019
PS : Rajouri Garden
U/S: 408 IPC
State Vs. Yogesh Kumar Sharma.**

30.04.2020

**An application filed u/s 439 CrPC on behalf of applicant /
accused for grant of bail.**

Pr. : Sh. Atul Kumar Srivastava, Ld. Addl. PP for the State.

None for the applicant / accused.

Complainant with Ld. Counsel.

In view of order dated 15.04.2020, no adverse order is being passed today for non-appearance on behalf of applicant / accused as there appears to be mistake regarding the date of hearing for bail application.

In view of this, put up on **20.05.2020.**

**(G.N. PANDEY)
ASJ-09 (POCSO)
30.04.2020**

20/5

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.250/2019
P.S. Tilak Nagar
State Vs. Pappu Kamat
U/s 376/342/506 IPC & 6 POCSO Act

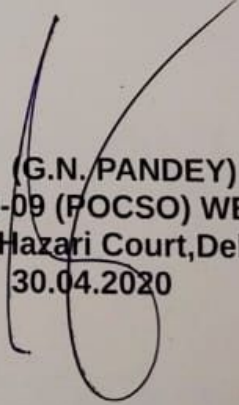
30.04.2020

This is an application under Section 439 Cr.P.C. for grant of
regular bail moved on behalf of the applicant/accused Pappu Kamat.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
Sh. S. R. Kamat, counsel for the applicant/accused.

Reply to the bail application filed by the IO SI Anuj Mor.

At the request of counsel for the applicant/accused, bail
application be listed on 15.05.2020.

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(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.344/18
P.S. Kirti Nagar
State Vs. Raja & Anr.
U/s 365/392/395/412/34 IPC

30.04.2020

This is an application under Section 439 Cr.P.C. for grant of
interim bail moved on behalf of the applicant/accused Raja.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
Sh. Sanjay Kumar, counsel for the applicant/accused.

Reply to the bail application filed by the IO.

At the request of counsel for the applicant/accused, bail
application be listed on **10.05.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.344/18
P.S. Kirti Nagar
State Vs. Ajay Yadav & Anr.
U/s 365/392/395/412/34 IPC

30.04.2020

This is an application under Section 439 Cr.P.C. for grant of
interim bail moved on behalf of the applicant/accused Ajay Yadav.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
Sh. Sanjay Kumar, counsel for the applicant/accused.

Reply to the bail application filed by the IO.

At the request of counsel for the applicant/accused, bail
application be listed on 10.05.2020.

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(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.95/2020
P.S. Hari Nagar
State Vs. Amit Kumar Gosain
U/s 21 NDPS Act

30.04.2020

This is an application under Section 439 Cr.P.C. for grant of
regular bail moved on behalf of the applicant/accused Amit Kumar
Gosain.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
Sh. Deepanker Mohan, counsel for the applicant/accused.

At the request of counsel for the applicant/accused, bail
application be listed on 04.05.2020.

04/5

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.334/2019
P.S. Rajouri Garden
State Vs. Joginder
U/s 174A IPC

30.04.2020

This is an application under Section 439 Cr.P.C. for grant of
interim bail moved on behalf of applicant/accused Joginder

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
Counsel for applicant/accused.

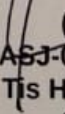
Arguments heard.

In view of prevailing situation related to Corona Virus, and directions
of the Hon'ble Supreme Court and the Hon'ble High court of Delhi, as well as to
take care of health of jail inmates and accused/ applicant herein, the application
for grant of interim bail is allowed.

Accused / applicant be released on interim bail of 45 days, subject to
furnishing personal bond of Rs.15,000/- to the satisfaction of jail authority / Duty
MM.

Accused / applicant shall surrender before the court on lapse of interim
bail of 45 days.

Application stands disposed of. Copy of this order be sent to concerned
Jail Superintendent. One copy of this order be given dasti to the counsel for the
accused.


(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

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IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.61/2020
P.S. Paschim Vihar (West)
State Vs. Upender @ Moolchand
U/s 328/392/34 IPC

30.04.2020

These are two applications moved on behalf of the accused
Upender @ Moolchand – first for early hearing of his second bail
application and – other second bail application under Section 439 Cr.P.C.
for grant of regular bail to the applicant/accused.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
Sh. Lokesh Kumar, counsel for the applicant/accused (through
VC).

Arguments on the early hearing application heard. For the
reasons stated in the application, the same is allowed and the application
for regular bail is preponed for today.

Reply to the bail application received through mail from
Computer Branch. Same is taken on record. I have perused the reply.

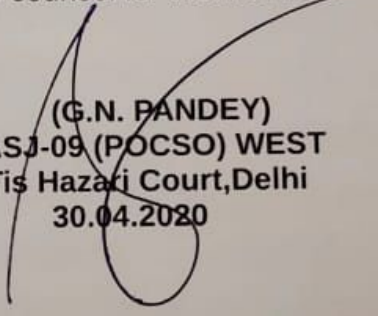
Arguments on the second bail application of the
applicant/accused also heard.

The counsel for the applicant/accused submitted that all the
co-accused persons have already been granted bail in this matter. I have
also gone through the order dated 20.03.2020 passed by the Ld. ASJ
whereby the first bail application of the applicant/accused was dismissed
vide detailed order. The counsel for the applicant/accused argued on the
same line as discussed in the order dated 20.03.2020. No new ground for
grant of bail has been pressed or argued by the counsel for the

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applicant/accused while arguing the bail application. Considering the above, no ground for bail is made out. Accordingly, the bail application is dismissed.

Copy of the order be sent to the counsel for the accused


(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

Bail Application No.938/2020
FIR No.133/2020
P.S. Paschim Vihar West
State Vs. Manjeet Kharab
U/s 376/506 IPC

30.04.2020

This is an application under Section 439 Cr.P.C. for grant of
regular bail moved on behalf of applicant/accused Manjeet Kharab.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
IO W/SI Anita Kumari present.
Sh. Naveen Kumar Dalal, counsel for the complainant.
Sh. A. N. Aggarwal, counsel for the applicant/accused.

Reply to the bail application filed by the IO.

Upon being asked, the IO submits that the charge sheet has
already been filed in the matter. Let the charge sheet be summoned. Bail
application be listed for **06.05.2020**.

06/5

(G. N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

Comp.

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.819/2015
P.S. Tilak Nagar
State Vs. Anoop
U/s 302 IPC

30.04.2020

**This is an application for grant of interim bail moved on behalf
of applicant/accused Anoop**

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
Counsel for applicant/accused.

Copy of the medical documents filed by the counsel for the
applicant/accused.

IO absent. Reply to the bail application has also not been filed.
Let the IO be summoned. Bail application be listed on **04.05.2020**.

04/5

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

Comp.

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.65/2016
P.S. Uttam Nagar
State Vs. Vinay @ Vickey
U/s 302 IPC.

30.04.2020

This is an application under Section 439 Cr.P.C. for grant of
interim bail moved on behalf of applicant/accused Vinay @ Vickey

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
Counsel for applicant/accused.

IO absent. Reply to the bail application has also not been filed.
Let the IO be summoned. Bail application be listed on 10.05.2020.

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(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

Comp.

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.09/2020
P.S. Tilak Nagar
State Vs. Arvind Kumar
U/s 392/397/34 IPC

30.04.2020

This is an application for grant of regular bail moved on behalf of
the applicant/accused Arvind Kumar.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.
Counsel for the applicant/accused.

IO absent. Reply to the bail application has also not been filed.
Let the IO be summoned. Bail application be listed on 04.05.2020.

04/5

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

Comp.

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.184/19
P.S. Nangloi
State Vs. Nand Kishore
U/s 10 POCSO Act and 323 IPC

30.04.2020

This is an application for cancellation of interim bail of
accused Nand Kishore.

Present: Sh. Atul Srivastava, Ld. Addl. PP for the State.

Notice of the application be issued to the accused Nand
Kishore for 15.05.2020.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.04.2020

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